

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-87(PB)2017

IN THE MATTER OF:

**Konark Cinema Pvt. Ltd. And
Naarad Media Pvt. Ltd. And
Khajuraho Films Pvt. Ltd.**

.....Petitioner

SECTION : UNDER SECTION 230-232 of Companies Act

Order delivered on 11.07.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

**For the Petitioner(s) : Shri Sanjeev Jain, Advocate
Ms. Deepika Shori, Advocate**

ORDER

The consent exercised by the unsecured creditors at page No. 232 to 243 by way of letters is not supported by affidavit. The position is similar with regard to other unsecured creditors in respect of the other companies and the same course is required to be followed. Let the needful be done within two weeks.

List on 09.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

**11.07.2017
Vineet**